

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

GOVERNMENT ORDER NO:- 5805 - JK (LD) of 2025

DATED: - 20 - 05 - 2025

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government
Dated: 20.05.2025

No:-LAW-OIC/05/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer

Jm

Reyaz Ali Bhat
20-05-25

Annexure to the Government Order No. 5805- JK (LD) of 2025 dated 20.05.2025.

S.No	Case Title	OIC
1.	FIR No. 333/2023 u/s 8/21-29 NDPS Act of P/S Ganderbal.	Sh. Aftab Hussain, JKPS, DySP Hqrs Ganderbal.
2.	FIR No. 02/2024 of P/S Gurez offence u/s 309 IPC titled UT of J&K V/S Tahira Bano.	Mr. Shafee Ahmad, DySP DAR I/C SDPO Gurez.
3.	FIR No. 288/2021 of P/S Bijbehara, offence under sections 7/25 Arms Act tilted UT of J&K V/s (Minor).	Mr Mudasir Ahmad JKPS, SDPO Bijbehara.
4.	FIR No. 161/2016 of P/S Bandipora offence U/S 302 and 34 RPC, titled State of J&K V/S Mohammad Ramzan Dar.	Mr. Latif Ahmad Khan-JKPS SDPO Bandipora.
5.	FIR No. 52/2022 of P/S Zainpora.	Sh. Waseem Mehmood, SDPO Zainpora.
6.	FIR No. 112/2011 u/s 307, 447, 354, 336, 323 RPC of P/S Beerwah.	Sh. Mohammad Ashraf, JKPS, Magam.
7.	i. WPC No. 1019/2025 titled Akhter Ahmad Lone Vs. UT of J&K and Others. ii. WPC No. 1020/2025 titled Manzoor Ahmad Parray Vs. UT of J&K and Others. iii. WPC No. 1031/2025 titled Nargis Bano Vs. UT of J&K and Others.	Sh. Sarfaraz Bashir, JKPS, SDPO Sopore.

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